

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 2104 of 2020

1. Sikandar Sahu
2. Sukhdev Sahu

... .. **Petitioners**

Versus

The State of Jharkhand

... .. **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioners
For the State

: Mr. K.S. Nanda, Advocate
: Ms. Priya Shrestha, A.P.P.

03/24.06.2020 Heard Mr. K.S. Nanda, learned counsel for the petitioners and Ms. Priya Shrestha, learned A.P.P. for the State.

The petitioners have prayed for grant of anticipatory bail, as they are apprehending their arrest in connection with Gumla P.S. Case No. 17/2020.

Several tractors, trailers and the JCB Machine were seized which were involved in illegal excavation and transportation of sand. The petitioner no. 1 appears to be the owner of the tractor bearing registration no. JH 17Q 460 along with its trailer while the petitioner no. 2 is the driver of the said truck.

It appears that similarly situated co-accused persons have been granted anticipatory bail by this Court in A.B.A. No. 1575 of 2020.

Regard being had to the above, the petitioners, named above, are directed to surrender before the learned trial court within a period of four weeks and on such surrender, they shall be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) each with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Gumla in connection with Gumla P.S. Case No. 17/2020, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

(R. Mukhopadhyay, J.)